

5. The tenants who hold plots of land but fail to build the house within three years and those who buy building plots but sell them off subsequently should be evicted.
6. Partnership firms formed by tenants should be treated as sub-lettees.
7. Over-crowding and nuisance be made grounds for eviction.
8. The time limit of five years up to which the tenants cannot be evicted from premises acquired by transfer should be dispensed with.
9. Tenancy to cease on the demise of the tenant.

These demands are under examination.

Fluctuation and Break-down of Power Supply in Delhi

**2659. Shrimati Savitri Nigam :
Shri Vishwa Nath Pandey :**

Will the Minister of **Irrigation and Power** be pleased to state :

(a) whether it is a fact that thousands of bulbs fuse and large number of refrigerators and other power-driven electric appliances go out of order because of fluctuation and frequent break-down in power and electricity supply in Delhi;

(b) whether it is also a fact that many industrialists have complained that they have suffered a loss of thousands of rupees because of the fluctuations in the electricity and power; and

(c) if so, the action taken by Government in the matter?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed) :

(a) There had been complaints of voltage fluctuations and some interruptions in power in Delhi but there has been no damage to the extent mentioned.

(b) No such complaints of loss to industrial consumers due to voltage fluctuations have been received either by the N.D.M.C. or by the Delhi Electric Supply Undertaking.

(c) Fluctuation in voltage is due to overloading of the distribution system. In some cases, this is also due to connection by consumers of load in excess of the sanctioned limit and beyond the capacity of the internal wiring and equipment. Steps are being taken by DESU and N.D.M.C. to improve the distribution system by setting up additional sub-stations and other measures, e.g. provision of automatic on-load voltage regulators, etc.

सरकारी कर्मचारियों के वेतन

2660. श्री विभूति मिश्र : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) 1952 से लेकर 25 जुलाई, 1966 तक केन्द्रीय सरकारी कर्मचारियों के वेतन कितनी बार बढ़ाये गये हैं ;

(ख) क्या यह सच है कि सरकारी कर्मचारी अब तक हुई वेतन वृद्धि से सन्तुष्ट नहीं हैं ;

(ग) यदि हां, तो उनके प्रतिनिधियों ने जून, 1966 में सरकार से हुई बैठकों में क्या क्या मांगें रखी थीं ; और

(घ) उन पर सरकार की क्या प्रतिक्रिया है ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) : (क) केन्द्रीय सरकार के कर्मचारियों के वेतन-मानों को द्वितीय वेतन आयोग को सिफारिश पर पहली जुलाई 1959 से फिर से निर्धारित किया गया था। तब से या 1952 के बाद और पहली जुलाई 1959 से पहले, वेतनमानों का आमतौर से कोई पुनर्निर्धारण नहीं किया गया। लेकिन किसी किसी पृथक स्थित पद के अथवा पदों या सेवा-श्रेणियों के वेतन-मानों का, समय-समय पर, प्रत्येक मामले में आवश्यकता के आधार पर, पुनर्निर्धारण किया गया है।

(ख) कुछ कर्मचारियों से प्राप्त अभ्यावेदनों से पता चलता है कि सभी कर्म-